

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "B", JAIPUR  
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ ITA No. 1237/JP/2018  
निर्धारण वर्ष / Assessment Year :2013-14

|   |             |                                   |
|---|-------------|-----------------------------------|
| M/s United Developers,<br>29, Chordia Enclave, Janpath,<br>Shyam Nagar, Jaipur. | बनाम<br>Vs. | D.C.I.T.,<br>Circle-2,<br>Jaipur. |
| स्थायी लेखा सं./ जीआईआर सं./ PAN/GIR No.: AACFU 5855 B                          |             |                                   |
| अपीलार्थी / Appellant   |             | प्रत्यर्थी / Respondent           |

निर्धारिती की ओर से / Assessee by : Shri Deepak Sharma (CA)  
राजस्व की ओर से / Revenue by: Smt. Rooni Paul(Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 02/03/2021  
उदघोषणा की तारीख / Date of Pronouncement : 03/03/2021

आदेश / ORDER

**PER: SANDEEP GOSAIN, J.M.**

This appeal has been filed by the assessee against the order of the  
Id. CIT(A), Kota dated 09/03/2018 for the A.Y. 2013-14.

2. The hearing of the appeal was concluded through video conference  
in view of the prevailing situation of Covid-19 Pandemic.
3. The Id. Counsel appearing on behalf of the assessee has furnished  
an application for withdrawal of this appeal. The contention made in the  
said application reads as under:

*"1. The above case is fixed for hearing on 02/03/2021  
before the Hon'ble Bench.*

2. *In this regard, it is submitted that the assessee had adopted "Vivad Se Vishwas Scheme" and required Form 1 & 2 under VSVS were been filed on 09/10/2020 (Copy Enclosed).*
3. *Ld. PCIT, Jaipur-1 has granted the approval by issuing Form-3 dated 13/01/2021 (Copy Enclosed).*
4. *Under these circumstances, with the leave of your Honours, the appeal is being withdrawn.*

*Thanking you*

*Yours faithfully*

*(Vinod Kumar Gupta)  
CA/AR"*

4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw its appeal. Accordingly, the appeal of the assesses is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 03<sup>rd</sup> March, 2021.

**Sd/-**

(विक्रम सिंह यादव)

(VIKRAM SINGH YADAV)

लेखा सदस्य / Accountant Member

**Sd/-**

(संदीप गोसाईं)

(SANDEEP GOSAIN)

न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 03/03/2021

\*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- United Developers, Jaipur.
2. प्रत्यर्थी / The Respondent- The D.C.I.T., Circle-2, Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 1237/JP/2018)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar